

Central Administrative Tribunal  
Principal Bench, New Delhi

C.P.No.37/2005 in O.A.No.383/2002

Friday, this the 1<sup>st</sup> day of April 2005

**Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)**  
**Hon'ble Shri S. K. Naik, Member (A)**

Pawitar Singh Bedi  
S/o late Shri Amolak Singh Bedi  
R/o 5327, Shora Kothi, Paharganj  
New Delhi-55

..Applicant

(Applicant in person)

Versus

1. Shri B.N. Reddy, Deputy Secretary (FSP  
Ministry of External Affairs  
Room No.37, South Block  
New Delhi-11
2. Shri A.K. Sharma, Consul General  
Consulate General of India, ST. PETERSBURG  
C/o Ministry of External Affairs  
South Block, New Delhi-11

..Respondents

**O R D E R (ORAL)**

**Justice M.A. Khan:**

By order dated 28.10.2002 in OA-383/2002, the Tribunal had directed the respondents to dispose of the representation of the applicant after providing him a personal hearing, at least at the level of Joint Secretary, by passing a detailed and speaking order in respect of each claim of the applicant, which should be supported by relevant rules/instructions, especially if the claims are rejected. The direction was to <sup>be</sup> implemented within a period of two months from the date of communication of the order.

2. The applicant filed contempt petition being CP-131/2003 complaining that the order of the Tribunal has been deliberately and intentionally disobeyed by the respondents and the respondents were in contempt. This CP was dismissed on merits by order dated 21.7.2003. In para 2 of this order, it was observed that the

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respondents have disposed of the representation of the applicant by a reasoned and speaking order dated 10.4.2003 after providing him a personal hearing at the level of Joint Secretary and that the claim of the applicant has been properly dealt with.

3. In the total view of the facts and circumstances of the case, we are of the view that the second application on the same ground cannot be entertained since the order of the Tribunal has been implemented by the respondents by passing a detailed and speaking order. Therefore, the present contempt proceedings cannot be proceeded any further.

4. Accordingly the CP is dismissed.

S. K. Waik  
( S. K. Waik )  
Member (A)

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M. A. Khan  
( M. A. Khan )  
Vice Chairman (J)